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L.Bhoi vs. UOI

FOR BEING SPOKEN TO
(IN THE CHAMBER)
OA 228/13
By Advocate-Mr.R.K.Das
By Advocate-Mr.D.K.Behera

Date-25.4.2013

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

This matter was taken up for admission on 23.4.2013. While finalizing the order, it was found that the applicant is presently working as Temporary Status Casual Labour at Ratanpur Fort in Bilaspur District of Chhatisgarh. Therefore, there was a doubt regarding jurisdiction, for which the matter was again called in the Chamber to-day.

Heard Shri R.K.Das, learned counsel for the applicant and Shri D.K.Behera, learned Addl.Central Govt. Standing Counsel for the Respondents, ^lOn the point of jurisdiction.


Rule-6 of C.A.T.(Procedure) Rules, 1987 specifies that an application shall ordinarily be filed by an applicant with the Registrar of the Bench within whose jurisdiction –

- i) the applicant is posted for the time being; or
- ii) the cause of action wholly or in part has arisen.



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In the present case, the applicant is posted and working at Ratanpur^{Fest} in the District of Bilaspur which comes within the territorial jurisdiction of Chhatisgarh State. Therefore, according to Rule-6, this Bench has no jurisdiction to hear this matter. In the circumstances, the O.A. is dismissed at the admission stage for lack of jurisdiction. However, the applicant may agitate his grievance before the appropriate Bench of the Central Administrative Tribunal.

Copies of this order be made over to the learned counsel for both the sides.


MEMBER(A)